### RAJYA SABHA

Tuesday, the 21<sub>st</sub> February, 1978/the 2nd Phalguna, 1899 (Saka):

The House met at eleven of the clock, Mr. Chairman in the Chair.

### ORAL ANSWERS TO QUESTIONS

MR. CHAIRMAN: Question No. 1. But Question No. 12 is also the same, so that we can take them up together.

SHRI PURUSHOTTAM KAUSHIK: They are not same, but similar.

MR. CHAIRMAN: Similar; therefore, I said that both of them can be taken up together.

### Flights to Port Blair

\*1. SHRI MULKA GOVINDA REDDY:

SHRI SYED NIZAM-UD-DIN:† SHRI LALBUAIA:

SHRI JAGAN NATH BHARDWAJ:

SHRI NAGESHWAR PRASAD SHAHI:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether Government are aware that the bi-weekly air service on Tuesdays and Thursdays between Calcutta and Port Blair has been found to be very inconvenient by the passengers travelling to and from Port Blair;
- (b) what were the considerations for having the air service on Tuesdays and Thursdays only;
- (c) whether there is any proposal under Government's consideration for changing the days of the service to Tuesday and Friday; and
- (b) if so, by when the change is likely to be effected?

1828 RS-1.

- पर्यटन ग्रोर निगर विमानन मंत्री (श्री-पुरुषोत्तम कौशिक): (क) मरकार के पास रिकॉर्ड पर ऐसी कोई चीज नहीं है जिससे पता चलता हो कि यात्रा करने वाले यात्रियों को कोई ग्रमुविधा हुई हो ।
- (ख) ऐसा विमान वेड़े का अधिकतम उपयोग करने एवं अन्य सैक्टरों पर परिचालन करने वाले विमानों की अपेक्षाओं को दृष्टि में रखने हुए तथा अंदमान प्रशासन से परामशं करके किया गया था
  - (ग) जी, हां।
- (घ) 1 अप्रैल, 1978 से परिचालन के दिनों को बदल कर मंगलवार तथा शुक्रवार कर दिया जायेगा।
- †[THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) There is nothing on record with Government to show that the travelling passengers were inconvenienced.
- (b) This Was done keeping in view the maximum utilisation of the fleet, requirements of aircraft operating other sectors and in consultation with Andamans Administration.
  - (c) Yes, Sir.
- (d) Days of operation will be changed to Tuesdays and Fridays effective 1st April, 1978.]

## Port Blair-Car Nicobar-Madras air service

\*12. SHRI SYED NIZAM-UD DIN:†
SHRI MULKA GOVINDA REDDY:

SHRI LALBUAIA:

SHRI JAGAN NATH BHAR-DWAJ:

SHRI NAGESHWAR PRASAD SHAHI:

†[ ] English translation

<sup>†</sup>The question was actually asked on the floor of the House by Shri Syed Nizam-ud-Din.

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether Government have explored the feasibility of starting an air service between Port Blair, Car Nicobar and Madras;
- (b) if so, what are the details in this regard; and
- (c) by when the service will start operating?

# पर्यटन स्रोर नागर विमानन मंत्री (श्री पुरुषोत्तम कौशिक): (क) जी, हां।

- (ख) बोइंग-737 विमान से परि-चालित कलकत्ता-पोर्ट ब्लेयर उड़ान पर यातायात श्राशा के श्रनुकूल नहीं रहा है । मेनलैंड तथा श्रंदमान व निकोबार द्वीप समूह के बीच यातायात के उतार-चढ़ाव की निरंतर समीक्षा की जाती है।
- (ग) जब कभी यातायात स्थित इसका भ्रौचित्य सिद्ध करेगी, पोर्ट ब्लेयर कार निकोबार तथा मद्रास के बीच विमान सेवा परिचालित करने के बारे मे विचार किया जायेगा।

†[THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) Yes, Sir.

- (b) The traffic has not matched expectations on the Calcutta-Port Blair flights operated with B-737 aircraft. The load development between the mainland and Andaman & Nicobar Islands is being kept under review.
- (c) A service between Port Blair, Car Nicobar and Madras will be considered if and when the situation warrants it.]

شری متصد یونس سلیم: کچه سبجه میں نہیں آ رها ہے که کیا کہة رهے هیں - ایک لفظ بهی سبجه میں نہیں دے میں نہیں دے رها ہے - هم فریبوں پر بهی ...

†[श्री मुहम्मद यूनुस सलीम: कुछ समझ में नहीं था रहा है कि क्या कह रहे हैं एक लफ्ज भी समझ में नहीं श्राया। सुनाई नहीं दे रहा है हम गरीबों पर भी. . .]

श्री नागेश्वर प्रसाद शाही : ग्रावाजः बहुत साफ है।

شرى محمد يونس سليم: بالكل ناصاف هر ـــ

†[श्री मुहम्मद यूनुस सलीम : बिल्कुल ना साफ है।]

श्री रामानन्द थादव : क्या जरूरी काम है. . . (Interruptions) हर बात पर खड़े हो कर वोलने लग जाते हैं . . . (Interruptions)

MR. CHAIRMAN: Will the Minister please continue?

भी नागेश्वर प्रसाद शाही : जी हां . . . (Interruptions)

श्री रामानन्द यादव : श्रापका बोलने का क्या श्रधिकार है ? श्राप बैठो . . . (Interruptions) . . . नहीं चलेगा

श्री नागेश्वर प्रसाद शाही : बैठो।

MR. CHAIRMAN: Please resume your seat.

श्री रामानन्द यादव: श्राप क्यों बोलते हैं, मिनिस्टर तो बोलते नहीं हैं... (Interruptions)

श्री नागेश्वर प्रसाद शाही: ग्राप बैठो ३

<sup>. †[ ]</sup> English translation.

<sup>†[]</sup> Devanagari transliteration.

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SHRI PURUSHOTTAM KAUSHIK: May I read out in English also?

SHRI JAGJIT SINGH ANAND: Sir, let him read out in English also.

MR, CHAIRMAN: Translation is going on side by side.

شری متصد یونس سلیم : ایک لفظ بهی سمجه مهن نهین آیا -

†[श्रो मुहम्मद यूनुस सलोम: एक लफ्ज भी समझ में नहीं भ्राथा।]

SHRI JAGJIT SINGH ANAND: When the question is in English, he should reply in English.

SHRI SYED NIZAM-UD-DIN: The flight to Port Blair is the morning flight leaving Calcutta 6.15 A M. and the tourists going to Port Blair have to stay at Calcutta for one night. Therefore, instead of having the service in the morning, will the Government consider having a service during the day time so that the tourists can go to Port Blair the same day?

श्री पुरुषोत्तम कौशिक: सभापति जी, तत्काल समय के बारे मे परिवर्तन करना ब्यवहारिक दृष्टि से संभव नहीं होगा लेकिन जैसा मैंने निवेदन किया कि एक ग्रप्रैल से री णिडयूलिंग की जा रही है तो उस समय समय पर फिर से विचार किया जा सकता है

SHRI SYED NIZAM-UD-DIN: The hon. Minister has stated that presently we are not adding any services between the mainland, from Madras to and from Port Blair. But in view of the absence of inter-island services, the people are facing a lot of difficulties. There may be some loss. But it will make the life of the people living in the Islands very convenient. Keeking this thing in view,

will he consider the other proposal of connecting Madras and Port Blair by air services?

श्री पुरुषोत्तम कौशिक: सभापित जी, ट्राफिक पोटेन्शियल के श्रतिरिवत इस बात पर भी विचार करना जरूरी है कि जो हमारे पास उपलब्ध हवाई वेडा है उसकी संख्या को देखते हुए तत्काल यह संभव नहीं होगा कि हम मद्रास से निकोबार के लिए सिंवस चलायें लेकिन मैं यह कहना चाहता हूं कि जैसा ट्राफिक सर्वे हम करा रहे है यदि इसका श्रीचित्य सिद्ध होता है कि हम को पर्याप्त ट्राफिक मिलेगा तो हम तत्काल निकट भविष्य में, यदि सरकार की स्वीकृति हुई तो 2 एयर बसेज मंगायेंगे श्रीर उनके श्राने के बाद जैसी कि हमारी दिक्कत है वह हर हो जायगी फिर इसके बाद हम दूसरी चीजों पर भी विचार कर सकते हैं।

श्री नागेश्वर प्रसाद शाही: श्रीमन्, म्रंडमान मे जाने वाले लोग वंगाल म्रौर तमिलनाडु के ज्यादा होते हैं। मदास से ग्रीर कलकत्ता से ज्यादा लोग वहां जाते हैं। श्रभी जो समद्री जहाजी सेवा है वह इतनी कम है कि लोगों को वहां जाने में बड़ी कठिनाई होती है और शायद 2 हफ्तें के बाद ही उनको सम्द्री जहाज मिल पाता है। इसलिए इस दिक्कत को ध्यान में रखते हुए क्या सरकार इस बात पर विचार करेगी कि जो हवाई जहाज कलकत्ता से पोर्ट ब्लेयर जाता है वह कलकत्ता से पोर्ट ब्लेयर होते हुए मद्रास चला जाये स्रौर फिर वही जहाज मद्रास से पोर्ट ब्लेयर होकर वापस कलकत्ता ग्रा जाये। इससे जो कठिनाई मंत्री महोदय बता रहे हैं वह भी दूर हो जायेगी स्रौर लोगों को भी मुविधा हो जायगी?

श्री पुरुषोत्तम कौशिक : सभापित जी, इम समय टाईम शिड्यूल इतना टाईट है कि हमारे लिए समय मे किचित परिवर्तन करना भी तत्काल संभव नहीं है। लेकिन जैसा मैने

<sup>†[ ]</sup> Devanagari transliteration.

कहा कि ट्राफिक का सर्वे करने के बाद जो 2 जहाज हम मंगा रहे हैं तो उतके बाद ही हम इस पर विचार करेंगे।

DR RAJAT KUMAR CHAKRA-BARTI: Is it not a fact that in the Calcutta-Port Blair flight, the passengers are being deprived of seats and luggage is being carried in collusion with private business? Every passenger deprived of a ticket means that 60 or 80 kilograms of goods can be transported. This is being done in collusion with private business. Is it a fact, and if so, what steps the Ministry has taken?

श्री पुरुषोत्तम कौशिक : सभापति जी, इसकी जानकारी तो मुझ को मिली नहीं है लेकिन उल्टे इसके...

### (Interruptions)

SHRI G. LAKSHMANAN: Sir, on a point of order. When the hon. Member spoke in English, the hon. Minister could understand it because he has got the earphones. Why does he reply in Hindi? What is this fanaticism? (Interruptions). He understands English. I know that he can express well in English...

شری محدد یواس سلیم: وه نه هندی بول پاتے هیں نه انگریزی بول پاتے هیں نه انگریزی بول پاتے هیں -

† [श्री मुहम्मद यूनुस सलीम : वह न हिन्दी बोल पाने है न अंग्रेजो बोल पाने है, दोनों बातें है।

श्रीमती विद्यावती चतुर्वेदी : ट्रांसलेशन के लिए ईयरफोन लगा लीजिये। मंत्री जी, श्राप बोलिये हिन्दी मे।

MR. CHAIRMAN: Please be gilent. Let him reply.

श्री पुरुषोत्तम कीशिक: समापित जो, कोणिण मैं करता हूं कि कुछ श्रंप्रेजी श्रौर हिन्दी मिला कर बोल् ताकि सदस्यों को समझ में श्रा जाये।

شری محمد یونس سلیم: رهی هندی بولئے گا جو گهر میں بولئے هیں هیں دوسری بولتے هیں یہاں کچھ اور بولتے هیں۔

†[श्री मुहम्मद यूनुस सजीम: तही हिन्दी बोलियेगा जो घर में बोली है। घर में दूसरी बोली है यहां कुछ ग्रीर बोली है।]

श्री खुरशीद ग्रालन खान: उर्दू में वील दीजिये, सब की समझ में ग्रा जायेगा।

SHRI KALI MUKHERJEE: Let him speak in any language.

DR. RAJAT KUMAR CHAKRA-BARTI: Sir, shall I repeat the question? Is it a fact that the Calcutta airport passenger seats are kept vacant and goods of the business people are being transported from Calcutta to Port Blair in collusion with certain officials of the airport and the business people? Is it a fact? And if it is so, what steps the Government have taken in this regard?

SHRI PURUSHOTTAM KAUSHIK: Sir, I have not received any complaints so far regarding the carrying of cargo by not giving any seats to the passengers. But, Sir, on the other hand . . . (Interruptions).

SHRI NAGESHWAR PRASAD SHAHI: You are forcing the Minister to reply in English and it is not good. I would not allow the House to go on like this . . .

MR. CHAIRMAN: You please take your seat. You are not the Chairman. You are a Member . . .

श्रीमती विद्यावती चतुर्वेदी: श्रापकी तरफ से हम किसी भी भाषा में सुनने के लिए तैयार है।

MR. CHAIRMAN: It is the choice of the Minister.

SHRI PURUSHOTTAM KAUSHIK: Sir, on the other hand we are prepared to carry 100 passengers in that Boeing-737 on a restricted load. In spite of that, Sir, we are hardly getting 50 to 55 passengers. Therefore, Sir, the question of just preventing the passengers from getting the tickets and reserving the space for cargo does not arise at all.

SHRI M. KADERSHAH: Sir, I do not agree with that part of the answer . . .

MR. CHAIRMAN: You may not agree. But his reply is there.

SHRI M. KADERSHAH: . . . that there is no demand in the traffic potential from Calcutta to port Blair. There are instances where passengers are stranded in Calcutta for days together in order to get a seat confirmed on the Port Blair flights.

DR. RAJAT KUMAR CHAKRA-BARTI: One of my students could not get a seat. That is why I put the question.

SHRI M. KADERSHAH: Sir, reason for this he said was that the airport is not big enough to land the Boeing aircraft. Sir, more than 50 per cent of the island settlers are from the South, namely, Tamil Nadu, Karnataka and Kerala. The previous Government gave an assurance that when the Boeing is introduced place of the Avro, the air service will be extended to Madras. But now the South-bound passengers have to to Calcutta first and then wait there for hours together or sometimes days together. So, I would like to know from the hon. Minister whether the present air service to Port Blair from Calcutta will be extended up Madras and Hyderabad?

SHRI PURUSHOTTAM KAUSHIK: Sir, I have already replied to this question and said that we are making a traffic survey and after the results of the survey are obtained we shall see what can be done. So far as the question of extension of the airport at Port Blair is concerned, the matter is under consideration and we are examining whether the existing airport should be extended or whether a new airport should be constructed and in this connection we have to consider the question of comparative costs

MR. CHAIRMAN: Shri Banerjee.

SHRI B. N. BANERJEE: Sir, before I put my supplementary, I have a submission to make. For some time past, in the last session and in this session also the question is very often being raised on the floor of this House . . .

MR. CHAIRMAN: That is not the question.

SHRI B. N. BANERJEE: And that the Chair is not giving a definite ruling. When the Constitution says that anybody is entitled to speak in Fnglish or Hindi, any Member can express himself in English or Hindi.

MR. CHAIRMAN: All right.

SHRI SARDAR AMJAD ALI: But the Official Language Act is there.

MR. CHAIRMAN: Mr. Banerjee, put your supplementary.

SHRI B. N. BANERJEE: Sir, may I know what is the percentage of occupancy in the flight3 from Calcutta to Port Blair as also in the reverse direction? Secondly, I would like to know, if India has been declared free from smallpox, why it is necessary that people going to the Andamans are required to be vaccinated from smallpox.

DR. RAJAT KUMAR CHAKRA-BARTI: Is it a foreign country?

MR. CHAIRMAN: You are not to reply.

SHRI PURUSHOTTAM KAUSHIK: Sir, so far as the first part of the question is concerned, I have just now stated that the average occupancy is 50 to 55 per cent. So far as the other question is concerned, I will look into it.

SHRI B. N. BANERJEE: Why is it necessary that people going from one part of a smallpox free country to the other part are required to be vaccinated first? That is my question.

SHRI PURUSHOTTAM KAUSHIK: I will just inquire into it.

#### Jha Committee Report on Indirect Taxation

\*2. DR. V. P. DUTT:†
SHRI RISHI KUMAR MISHRA:
SHRI GURUDEV GUPTA:
SHRI HARSH DEO MALAVIYA:
SHRI NRIPATI RANJAN
CHOUDHURY:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government have received the final Report of the Jha Committee on Indirect Taxation;
- (b) if so, what are the views of Government on the recommendations made by the Committee; and
- (c) whether Government have since concluded discussions with the State Governments on the question of abolition of sales tax and if so, what is the outcome thereof?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL); (a) Yes, Sir.

(b) The whole Report is under study. Government's decisions on the

†The question was actually asked on the floor of the House by Dr. V. P. Dutt.

various recommendations contained therein will be announced in due course.

(c) A preliminary round of dicussions with the State Governments has been held. State Governments are reluctant to accept the proposal to abolish Sales Tax and replace it by Central Excise Duties.

DR. V. P. DUTT: Sir, the Janata Farty made many tall promises at the time of the last election campaign. On most of them they are now doing a rethinking. On the eve of the last election they had promised that they would abolish sales tax. At many meetings, some of which I had myself attended, they had made these promises. One of the promises made was that sales tax would be abolished. Now, obviously there seems to be some rethinking going on. Now, I would like to know from the hon. Minister, firstly, what the recommendations of the Jha Committee are. Secondly. the hon. Minister stated that in due course they would take a decision. This phrase 'in due course' in bureaucratic parlance and in governmental parlance is a very dangerous phrase because you never know when the decision is going to be taken. Is there any time schedule by which such a decision would be announced?

SHRI H. M. PATEL; Sir, as the hon. Member may be aware some of the recommendations of the Jha Committee made in its interim report have already been accepted by the Government and this was indicated at the time of the last Budget. Whatever decisions the Government may take on the final report, some of them may be reflected in the Budget which will be presented and the others will be given effect to in due course. This may sound like bureaucratic parlance, nevertheless nothing more definite can be indicated at this stage.

DR. V. P. DUTT: Sir, I asked what the major recommendations of the Jha Committee are but no answer has been given. I also asked whether there is any time schedule by which a decision on them might be announced. I wanted to know whether the Government had any time perspective but to that also no answer has been given.

MR. CHAIRMAN: The answer will be the same even if you put the question a hundred times. They will say 'as early as possible'.

DR. V. P. DUTT: I would like to ask the specific questions: Whether the press report is correct or not that the Jha Committee has asked for value-added tax to substitute for the sales tax, and wheher the Government is prepared to accept it. The Government must be knowing that the present system which prevails in the country is making for a great deal of corrupt practices because the sales tax is observed more in its breach where people get out of it through corrupt practices. Therefore, I would like to know whether the Government is planning to accept one of the major recommendations of the Jha Committee about the value-added tax in place of sales tax.

SHRI H. M. PATEL: The hon. Member has got incorrect information. The Jha Committee has certainly not recommended the abolition of the sales tax...

DR. V. P. DUTT: That is why I asked you to let us know what are the recommendations.

SHRI H. M. PATEL: There are a great many recommendations. Part I of the Report has already been laid on the Table of the House. Copies are available to Members...

(Interruptions)

DR. V. P. DUTT: That does not deal with this.

SHRI H. M. PATEL: Yes, all these are there. Value-added tax has been suggested but that is not something that can be implemented immediately. Even the Jha Committee realised

it. So far as the question of Janata Party having put it as one of the objectives is concerned, I have previously explained and the hon. Member must be well-aware that sales tax is a State subject and, therefore, until such time as we succeed in persuading the State Governments to accept . . .

(Interruptions)

DR. V. P. DUTT: Are the Janata Party State Governments accepting it?

SHRI H. M. PATEL: Whatever it may be, the State Governments have to accept it and until such time as the State Governments accept it, it is not possible for the Central Government to proceed further in the matter. I have, therefore, said that we shall have to be patient in this matter until our efforts to persuade the State Governments succeed.

SHRI RISHI KUMAR MISHRA: Has the Government seen the statement made by the West Bengal Finance Minister that the State will not accept the Jha Committee's recommendations unless the fiscal relations between the Centre and the State are examined afresh and that the Report of the Jha Committee may become a political bone of contention between the Centre and the States? He has also made a statement that "we cannot accept these recommendations because the Jha Committee was not set up by our leave" and overall review of the Centre-State relations is necessary. This is not merely relating to sales tax but want to know: what is the Government's stand on the statement made by the West Bengal Finance Minister in relation to the recommendations of the Jha Committee?

MR. CHAIRMAN: The Minister may reply to the question pertaining to sale<sub>3</sub> tax only.

SHRI H. M. PATEL: The Finance Minister of West Bengal may have made certain statement and he is certainly free to make it. Regarding the point that they will not accept the Jha Committee's recommendations, that again is a matter on which I cannot say anything. All I would say is that it is this Government which will consider the recommendations of the Jha Committee and take decisions as to which of them they will accept and which of them they may not accept, and if so, for what reasons and that will be made available to the House.

SHRI RISHI KUMAR MISHRA: My question was about the total review of the Centre-State relations.

MR. CHAIRMAN: I have said that it will not arise.

SHRI RISHI KUMAR MISHRA: Has the Government any stand on this? Do they want to review these relations or not?

MR. CHAIRMAN: I purposely asked the Finance Minister to reply to the part relating to sales tax only.

SHRI RISHI KUMAR MISHRA: The Jha Committee does not deal only with sales tax. You cannot direct like this. The Jha Committee has not made recommendations only with regard to sales tax. They have made recommendations in regard to a number of things. So, the Government cannot be directed by the Chair to reply only with regard to sales tax.

MR. CHAIRMAN: No, no.

SHRI RISHI KUMAR MISHRA:
The question relates to the recommendations of the Jha Committee. I am not asking about sales tax. In regard to the recommendations of the Jha Committee, the West Bengal Finance Minister, followed by the Chief Minister said that only if the entire gamut of Centre-State financial relations is reviewed, they would consider it. What is the Government's fland? That is the point.

SHRI H. M. PATEL: There is no question of any stand. I have indicated that the recommendations of the Jha Committee will be considered by this Government and it will be decided which of them to accept and which not. In this matter, it is not going to be influenced by the views of any State Government.

SHRI HARSH DEO MALAVIYA: Sir, of course, the hon. Finance: Minister knows that the introduction of valued added tax was one of the terms of reference of the Jha Committee. Further, Sir, the FICCI, who are very friendly with Mr. H. M. Patel, our hon. Finance Minister. have also recommended that adoption of the West German type of valued added tax in India is desirable. Also, Sir, Mr. Lakdawala, the famous economist and the Deputy Chairman of the Planning Commission has said that valued added tax is a harmonious measure. Then, Sir, the Janata Party is committed to the people in regard to the abolition of sales tax. But the replies that weare getting show that they are halting, are not clear and are evasive. This is a very very sad thing. They always forget the pledges to the people and the same thing continues here. I would like to know the hon. Finance Minister whether he can give a commitment and whether he can assure the House, if not today, tomorrow or the day after, that he will take steps to abolish sales tax to which the ernment is committed. Sales tax is a well-known source for cheating. The Government is cheated and the consumers are cheated. I would like to know one more thing. Is it a fact that Mr. Charan Singh, the hon-Home Minister, is not in agreement with the Finance Minister so far as the Centre-State relations are concerned, especially on the question of finance and other matters?

SHRI H. M. PATEL: Sir, so far as sales tax is concerned, I have already indicated what the correct constitutional position is.

SHRI HARSH DEO MALAVIYA: But so many States in Northern India are ruled by you.

SHRI H. M. PATEL: The Janata Government will adhere to the Constitution and act according to the Constitution.

SHRI HARSH DEO MALAVIYA: And will forget the pledges.

SHRI H. M. PATEL: The hon. Member must know that the pledges also must be carried out in conformity with Constitution and there has been no question of saying that that will not be done.

DR. V. P. DUTT: And pledges must also be broken in conformity with the Constitution.

SHRI H. M. PATEL: If it pleases you to say that whatever you do not like is broken, you are welcome to say so.

SHRI HARSH DEO MALAVIYA: My question is whether there is any difference in the Cabinet between the hon. Home Minister and the hon. Finance Minister on this question. This question has not been answered.

MR. CHAIRMAN: Cabinet matters cannot be disclosed here.

## बम्बई के निकट हुई विमान दुर्घटना के बारे में जांच समिति का प्रतिवेदन

\* 3. श्री नपित रंजन चौधरी:
श्री नत्थी सिंह: †
श्री नागेश्वर प्रसाद शाही:
श्री गुरुदेव गुप्त:
श्री हर्षदेव मालवीय:

क्या पर्यटन ग्रौर नागर विमानन मंत्री यह बताने की कुपा करेंगे कि:

- (क) क्या 1 जनवरी, 1978 को बम्बई के निकट हुई जेट विमान दुर्घटना के कारणों के संबंध मे जांच श्रायोग का प्रतिवेदन प्राप्त हो गया है; यदि हा. तो उसका ब्योरा क्या है:
- (ख) यदि उपरोक्त भाग (क) का उत्तर 'ना' हो तो विलम्ब क क्या कारण है; ग्रौर
- '(ग) क्या विमान दुर्घटना में मारे गये यावियों के रिज्नेदारों को किमी मुग्रावजे का भुगतान कर दिया गया है; यदि नहीं, तो ग्रभी निबटारे के लिए कितने दावे पड़े हुए है ग्रीर उनके कब तक निपटा दिये जाने की संभावना है?

# ‡[Enquiry Committee report on the air crash near Bombay

\*3. SHRI NRIPATI RANJAN CHOUDHURY:

SHRI NATHI SINGH:†
SHRI NAGESHWAR PRASAD
SHAHI:

SHRI GURUDEV GUPTA: SHRI HARSH DEO MALAVIYA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether the report of the commission of enquiry into the causes of the air crash of the Air India Jet which occurred on the 1st January, 1978 near Bombay has since been received; if so, what are the details thereof;
- (b) if the answer to part (a) above be in the negative, what are the reasons for the delay; and
- (c) whether any compensation has been paid to the next of kin of the victims of the air crash; if not, what is the number of claims pending disposal and by when these are likely to be settled?]

<sup>†</sup>The question was actually asked on the floor of the House by Shri Nathi Singh.

<sup>‡[ ]</sup> English translation.